



2026:AHC:3951

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 19551 of 2025

Vishna Devi

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Surendra Kumar Verma
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Surendra Kumar Verma, learned counsel for the writ petitioner and Sri Prashant Kumar Mishra, learned Standing Counsel for the State.
2. The case of the writ petitioner is that the mother of Santosh Kumar since deceased who was an employee in the Police Department in Uttar Pradesh since 12.11.2006 and he was to superannuate on 31.01.2048, however, he expired on 16.08.2025. The writ petitioner is dependent upon her son, she seeks provident fund, gratuity, insurance, family pension, leave encashment.
3. Learned Standing Counsel submits that the claim of the writ petitioner needs adjudication by respondent no. 2, Police Commissioner, Commissionerate, Lucknow, District Lucknow.
4. Considering the submission so made across the bar, the writ petition stands disposed of directing the writ petitioner to submit a comprehensive representation along with self attested copy of the writ petition and certified copy of the order before the second respondent, Police Commissioner, Commissionerate, Lucknow, District Lucknow by **22.01.2026**. Thereafter, the second respondent shall decide the claim of the writ petitioner within a period of three months after ascertaining when the writ petitioner is a legal heir or not.
5. With the said observations, the writ petition stands disposed of.

January 7, 2026
Rajesh

(Vikas Budhwar, J.)